

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**Transfer Original Petition (AT) (MRTP) No.06 of 2017**  
**(Old RTPE No.323 of 1996)**

**In the matter of:**

**Smt. Shobha Rani Jain**

**...Complainant**

**Vs.**

**Delhi Development Authority**

**...Respondent**

**Appearance:** Mr. Dhruv Shukla, Advocate for the complainant.  
Mr. Vivek Kr. Karn, Advocate for the Respondent.

**30.07.2019**

Today the case is listed for cross-examination of the Respondent's witness. No witness is present and affidavit of witness is also not filed in terms of last order.

It is informed by learned Counsel for both the parties that they are trying to settle the dispute amicably.

Learned Counsel for the Respondent once again moved an application seeking permission to array the concerned person of the Engineering Department of DDA as the respondent witness on the ground that Deputy Director will not be very conversant with the basic amenities and facilities. The request for producing another witness is not objected to by the learned Counsel for the Complainant.

Respondent may file affidavit of witness within seven days with an advance copy to the Counsel for the Complainant. Accordingly, the above application is disposed of.

As prayed by both the parties, post the matter for cross-examination on 8<sup>th</sup> August, 2019.

**[Peeush Pandey]**  
**Registrar**